

NOTIFICATION No. 227 / 2013

I

The Government, in G.O.(Ms.)No.586, Home (Courts-II) Department, dated 30.7.2012, have issued orders sanctioning the constitution of one Judicial Magistrate Court (Additional Mahila Court) at Madurai in Madurai District in the cadre of Civil Judge.

Ms. V.Irudaya Rani, Judicial Magistrate No.VII, Madurai is transferred and posted as Judicial Magistrate, Additional Mahila Court, Madurai in the said newly sanctioned Court.

II

The Government, in G.O.Ms.No.431, Home (Courts.II) Department, dated 01.08.2011, have issued orders sanctioning the constitution of Special Court to conduct exclusive trial of Land Grabbing cases each at Madurai in Madurai District and at Villupuram in Villupuram District in the cadre of Civil Judge alongwith other Special Courts to conduct exclusive trial of land grabbing cases in the cadre of Civil Judge in various Districts.

(a)

Thiru K.S.Paul Pandian, Judicial Magistrate No.III, Madurai is transferred and posted as Special Judicial Magistrate, Special Court for exclusive trial of Land Grabbing cases at Madurai in Madurai District in the said newly sanctioned Court.

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(b)

Thiru A.S.Raja, Judicial Magistrate, Mobile Court, Villupuram is transferred and posted as Special Judicial Magistrate, Special Court for exclusive trial of Land Grabbing cases at Villupuram in Villupuram District in the said newly sanctioned Court.

**HIGH COURT, MADRAS.
DATED:03.12.2013**

**Sd/- P.KALAIYARASAN
REGISTRAR GENERAL**